

©

കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

---

വാല്യം 6 } Vol. VI }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഒക്ടോബർ 17 17th October 2017 1193 തുലാം 1 1st Thulam 1193 1939 ആശ്വിനം 25 25th Aswina 1939	നമ്പർ } No. } 41
-------------------------	---	--	---------------------

---

## PART I

### Notifications and Orders issued by the Government

(6)

G. O. (Rt.) No. 1239/2017/LBR.

*Thiruvananthapuram, 15th September 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman, Karnivel Group and Vartha News Network Private Ltd, C. N.-10, Church Nagar, Angamali, Pin-683 572, (2) Sri Sasikumar, K. S., Director, Vartha News Network Private Ltd, Shenai Chambers Shanmugam Road P. O., Marine Drive, Ernakulam-682 031 the workman of the above referred establishment Sri Saju Thomas, Kochukalathil House, Thellakam P. O., Charithas, Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of service to Sri Saju Thomas by the management of Metro Vartha, Ernakulam-682 031, is justifiable or not? If not, what are the relief he is entitled to?

By order of the Governor,

SONIA WASHINGTON,  
*Deputy Secretary to Government.*

**നിയമ വകുപ്പ്**

**നിയമ (എച്ച്)**

വിജ്ഞാപനം

നമ്പർ 1146/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ആഗസ്റ്റ് 18.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു

പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി സി. എം. നിർമ്മല ദേവി, അഡ്വക്കേറ്റ്, 'സപ്തമി' ചോനാടം, എരഞ്ഞോളി പി. ഒ., തലശ്ശേരി, കണ്ണൂർ-670 107 എന്നവരെ കണ്ണൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തലശ്ശേരി താലൂക്ക് പ്രദേശത്തേക്ക് 27-7-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷകാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 2/99/KNR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,

നിയമ സെക്രട്ടറി.

NOTIFICATION

No. 19856/H3/2016/Law.

*Thiruvananthapuram, 25th August 2017.*

In exercise of the powers conferred by Section 3 and 5 of the Notaries Act, 1952 (Central Act 53 of 1952) read with sub-rule (4) of rule 8B of Notaries Rules, 1956 the Government of Kerala had appointed Sri M. Sajeendra Babu, Advocate, s/o Sri M. N. Madhavan, 'Ambadi', Near Block Office, Mukhathala P. O., Kollam District-691 577 as a Notary for a period of five years with effect from 7-2-2011 in the area comprising the Municipal Area of Kollam Corporation in the Revenue District of Kollam with Reg. No. 03/2006/KLM and his Certificate of Practice was rejected, vide G. O. (Rt.) No. 258/2016/Law dated 1-3-2016 and his name was removed from the Register of Notaries of Kollam District vide Notification No. 24739/H3/2015/Law dated 1-3-2016. The Government after considering the reasons stated in the application, decided to re-appoint him vide G. O. (Rt.) No. 1117/2017/Law dated 25-8-2017. Hence his Certificate of Practice is hereby renewed for a period of five years with effect from 7-2-2016 in the Municipal Area of Kollam Corporation in the Revenue District of Kollam with Register No. 03/2006/KLM.

By order of the Governor,

B. G. HARINDRANATH,

*Law Secretary.*